

(2) A copy of the Notification No. G.S.R. 547(E) (Hindi and English versions) published in the Gazette of India dated the 5th June, 1990, together with an explanatory memorandum, seeking to provide that the 1st day of July, 1990 as the date from which the provisions of Chapter V of the Finance Act, 1990 shall come into force issued under Section 71 of the said Act.

(3) A copy of the Notification No. 548(E) (Hindi and English versions) published in the Gazette of India dated the 5th June, 1990 together with an explanatory memorandum, regarding exemption to passengers travelling on US dollar fare tickets from Inland Air Travel with effect from the 1st July, 1990, under Section 49 of the Finance Act, 1989.

[Placed in Library. See No. Lt-1537/90]

(4) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Public Finance and Policy, New Delhi, for the year 1988-89 along with Audit Accounts.

(ii) A Statement (Hindi and English versions) regarding Review by the Government on the working of the National Institute of Public Finance and Policy, New Delhi, for the year 1988-89.

[Placed in Library. See No. Lt-1538/90]

11.14 hrs.

MOTION UNDER RULE 388

Suspension of Rule 338

(Interruptions)

[English]

MR. SPEAKER: Now, Shri Mufti Mohammad Sayeed.

THE MINISTER OF HOME AFFAIRS (SHRI MUFTI MOHAMMAD SAYEED): Sir, I beg to move:

“That Rule 338 of the Rules of Procedure and Conduct of Business in Lok Sabha be suspended in its application to the motions for leave to introduce, consideration and passing of the Constitution (Seventy-Sixth Amendment) Bill, 1990, during the current Session of Lok Sabha”.

MR. SPEAKER: The question is:

“That this House do suspend Rule 338 of the Rules of Procedure and Conduct of Business in Lok Sabha, in its application to the motions for leave to introduce, consideration and passing of the Constitution (Seventy-Sixth Amendment) Bill, 1990, during the current Session of Lok Sabha.”

The motion was adopted.

11.15 hrs.

CONSTITUTION (SEVENTY-SIXTH AMENDMENT) BILL

(Amendment of Article 356)

[English]

THE MINISTER OF HOME AFFAIRS (SHRI MUFTI MOHAMMAD SAYEED): Sir, I beg to move for leave to introduce a Bill further to amend the Constitution of India.